

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.263 OF 2019

In the matter of:

SBPL Polymerts LLP

Appellant

Vs

Loganmoy LTd Matherson Trust I Co
(BVI) LTd & Ors

Respondent

Mr Nakul Mohta, Advocate for appellant.

Mr Mohit D. Ram, Advocate for Respondent No.1.

Ms Bharti Raju, Ms Aakansha Kaul and Mr. Prabudh Singh, Advocate for Respondent No.3

ORDER

13.01.2020-Learned counsel for the Appellant prays for two weeks' time to file rejoinder. He is allowed. Let counsel for the Respondent No.3 submits that she does not want to file the reply. Let the appeal be fixed for hearing on **30.01.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn